

**Nuclear Reactors**

480. SHRI SRIKANTA JENA:  
SHRIMATI GIRIJA DEVI:

Will the PRIME MINISTER be pleased to state:

- (a) whether certain nuclear reactors are proposed to be closed down by the Government;
- (b) if so, the details thereof;
- (c) the circumstances leading to their closure; and
- (d) the manner in which their closure is likely to affect the nuclear programme?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI): (a) to (c) There are ten nuclear power reactors in operation in India today. Of them the Rajasthan Atomic Power Station Unit-1 is the first Pressurised Heavy Water Reactor (PHWR) unit built in India, in collaboration with Canada. It has a present rated capacity of 100 MWe. The performance of this unit has been affected due to equipment related problems and the unit was shut down for extended periods during the past several years. A final decision, based on techno-economic considerations, on its continued operation is yet to be taken.

(d) Several improvements have been incorporated in the design of subsequent PHWR units and therefore the nuclear power programme will not be affected.

[*Translation*]

**Institute of Secretariat Training and Management**

481 SHRI RAJENDRA AGNIHOTRI:  
SHRI ANKUSHRAO RAOSAHEB TOPE:

Will the PRIME MINISTER be pleased to state:

- (a) the total residential areas in campus of ISTM, New Delhi at present;
- (b) the total areas of land situated elsewhere;
- (c) the time by which entire residential area is likely to be provided to ISTM; and
- (d) the action taken by the Government so far in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): (a) ISTM has residential accommodation of 5 type III quarters in their complex situated in old JNU Complex. In addition 11 type II quarters and 30 type I quarters have also been earmarked to be allotted to them on vacation by the staff of the JNU.

(b) ISTM have also under occupation six type II quarters in R.K. Puram, which will be vacated as soon as the quarters earmarked for them in Old JNU Campus are made available to them on vacation by JNU staff.

(c) All quarters earmarked for ISTM will be allotted to them as soon as they are vacated by the staff of JNU.

(d) JNU have been requested from time to time to get these quarters vacated by shifting their staff to alternative locations.

**Family Welfare Programme**

482. SHRI DATTA MEGHE:  
SHRI RATILAL VARMA:

Will the PRIME MINISTER be pleased to state:

- (a) whether the Union Government have provided any special assistance to the State Government during 1993-94 for the implementation of family welfare programmes in the country;

(b) if so, the details thereof, State-wise;

(c) whether the State Governments have utilised the amount fully and satisfactorily; and

(d) if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR): (a) No special assistance was provided to States during 1993-94 outside the ongoing approved schemes

(b) to (d). Do not arise.

[*English*]

**Public Health System**

483. SHRI MANORANJAN BHAKTA: Will the PRIME MINISTER be pleased to state:

(a) whether any Committee was set up to review the Public Health System;

(b) if so, the details thereof;

(c) whether the Committee has submitted its report;

(d) if so, the recommendations made therein and reaction of the Government thereto; and

(e) if not, the time by which the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. C. SILVERA): (a) Yes, Sir. An Expert Committee to review the Public Health system in the country under the Chairmanship of Professor J.S. Bajaj, Member, Planning Commission, has been constituted on 8th March, 1995.

(b) The Committee will *inter alia* review the quality of epidemic surveillance and recommend the short and long term measures necessary to prevent epidemics and improve the standards of hygiene in the country.

(c) to (e) The Committee will submit its Report by 30th September, 1995.

**Patent Law**

484. SHRIMATI SUSEELA GOPALAN: Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to amend the Patents Act, 1970;

(b) if so, the details of amendments proposed;

(c) the reasons for making these amendments; and

(d) the extent to which the proposed amendments are going to affect the indigenous chemical industry?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KIRSHNA SAHI): (a) to (c): The Final Act of Uruguay Round of GATT Agreement (now WTO Agreement) requires member countries to bring their laws and regulations in conformity with their obligations under the Agreement. In accordance with the Trade Related Aspects of Intellectual Property Rights Agreement (TRIPs) of the GATT Agreement, India is required to amend its Patents Act, 1970. The amendments would be mainly in respect of the scope of patentability, term of patent protection and compulsory licensing provisions, etc.